

**GOVERNMENT OF INDIA  
MINISTRY OF CORPORATE AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 1769  
ANSWERED ON FRIDAY, THE 10<sup>th</sup> MARCH, 2017/  
[PHALGUNA 19, 1938 (SAKA)]**

**NBFC CASES WITH CLB**

**QUESTION**

**1769. SHRI RAGHAV LAKHANPAL:**

**Will the Minister of CORPORATE AFFAIRS** कारपोरेट कार्य मंत्री

**be pleased to state:**

- (a) the number of cases of default by Non-Banking Financial Companies (NBFC) were pending with the erstwhile Company Law Board (CLB) all over the country; and**
- (b) the steps taken during the last three years to expedite this judicial process by the recently constituted National Company Law Tribunal (NCLT)?**

**ANSWER**

**THE MINISTER OF STATE  
IN THE MINISTRY OF  
CORPORATE AFFAIRS**

**(SHRI ARJUN RAM MEGHWAL)**

कारपोरेट कार्य मंत्रालय में राज्य मंत्री

**(श्री अर्जुन राम मेघवाल)**

**(a) & (b): No case of default was pending in respect of Non-Banking Financial Companies in the erstwhile Company Law Board.**

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